



**Government of Jammu and Kashmir,
Transport Department,
Civil Secretariat, Srinagar/Jammu**

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Notification

Jammu, the 16th January of 2018.

SRO 21 .- whereas, vide notification SRO 438 of 2017 dated 16.10.2017, objections/suggestions were invited from the general public regarding the amendment in notification SRO 50 of 2016 dated 16.02.2016; and

Whereas, no objection/suggestions were received in this behalf within the prescribed time;

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 118 of Central Motor Vehicles Rules, 1989, the Government of Jammu and Kashmir hereby direct that clause (iv) of the proviso to notification SRO 50 dated 16.02.2016 shall be omitted.

By order of the Government of Jammu and Kashmir.

Sd/-

**(Hemant Kumar Sharma) IAS
Commissioner/Secretary to Government,
Transport Department.**

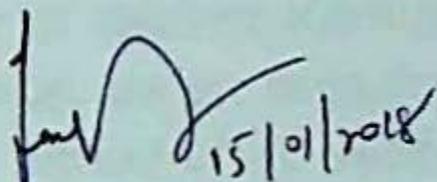
No:TR-12/MVD/2016

Dated: **16** - 01-2018

Copy to the:

1. Joint Secretary, Ministry of Road, Transport and Highways, Government of India, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Governor, J&K State.
4. Principal Secretary to Hon'ble Chief Minister, J&K State.
5. All Principal Secretaries to Government.

6. Resident Commissioner, J&K New Delhi.
7. All Commissioners / Secretaries to Government.
8. Transport Commissioner, J&K Jammu.
9. All Deputy Commissioners.
10. Director Information, J&K Jammu with the request to kindly publish the notification in the two leading newspapers of the Jammu/Kashmir Divisions.
11. Director, State Motor Garages Department, Jammu.
12. Regional Transport Officer, Jammu / Kashmir / Kathua.
13. General Manager Government Press Jammu with the request to kindly publish the notification in the extraordinary issue of the Government gazette.
14. Assistant Regional Transport Officer _____
15. Pvt. Secretary to Secretary to Government, Transport Department.
16. Stock file /Incharge website.


15/01/2018
(R.S. Charak) KAS
Deputy Secretary to Government
Transport Department